

# RAJYA SABHA

---

## LIST OF BUSINESS

Friday, December 9, 2022

---

11 A.M.

---

#QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

---

(FROM 2.30 P.M. TO 5.00 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

*Bills for introduction*

1. DR. KIRODI LAL MEENA to move for leave to introduce a Bill to provide for the constitution of the National Inspection and Investigation Committee for preparation of Uniform Civil Code and its implementation throughout the territory of India and for matters connected therewith or incidental thereto. *The Uniform Civil Code in India Bill, 2020.*

ALSO to introduce the Bill.

2. SHRI HARNATH SINGH YADAV to move for leave to introduce a Bill to repeal the Places of Worship (Special Provisions) Act, 1991. *The Places of Worship (Special Provisions) Repeal Bill, 2022.*

ALSO to introduce the Bill.

3. SHRI HARNATH SINGH YADAV to move for leave to introduce a Bill to repeal the Waqf Act, 1995. *The Waqf Repeal Bill, 2022.*

ALSO to introduce the Bill.

4. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

5. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (insertion of new article 21B).*

ALSO to introduce the Bill.

---

# At 12 Noon.

*The Antarrashtriya  
Kannada  
Vishwavidyalaya  
Bill, 2022.*

6. SHRI IRANNA KADADI to move for leave to introduce a Bill to establish and incorporate a teaching University for the promotion and development of Kannada language and literature, through teaching and research, with a view to enabling Kannada to achieve greater functional efficiency and recognition as a major international language and to provide for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Hate Crimes  
and Hate Speech  
(Combat,  
Prevention and  
Punishment) Bill,  
2022.*

7. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill to empower the State Governments and the Central Government to take measures to provide for the prevention and control of hate crimes and hate speech in terms of the Constitution and international human rights instruments concerning religion, race, caste or community, sex, gender identity, sexual orientation, place of birth, residence, language, disability or tribe and related intolerance, in accordance with Constitutional and international law obligations; define for the offence of hate crime and the offence of hate speech and the punishment of persons who commit those offences and rehabilitation of victims of those offences; to provide for the reporting on the implementation, application and administration of this Act; and to provide for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Parliament  
(Productivity  
Enhancement) Bill,  
2022.*

8. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill to provide for a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of the Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruption and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

*The Constitution  
(Amendment) Bill,  
2022 (amendment  
of articles 16,124  
and 216).*

9. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The Constitution  
Amendment Bill,  
2022 (amendment  
of articles 102, 155,  
156 etc.).*

10. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The Constitution  
(Amendment) Bill,  
2022 (amendment  
of articles 124 and  
220).*

11. DR. V. SIVADASAN to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The Prevention of  
Money-Laundering  
(Amendment) Bill,  
2022.*

12. DR. V. SIVADASAN to move for leave to introduce a Bill further to amend the Prevention of Money-Laundering Act, 2002.

ALSO to introduce the Bill.

13. DR. V. SIVADASAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (insertion of new article 21B).*
- ALSO to introduce the Bill.
14. SHRI JAVED ALI KHAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (amendment of article 16).*
- ALSO to introduce the Bill.
15. SHRI JAVED ALI KHAN to move for leave to introduce a Bill to prevent insult to the Father of the Nation and other icons of Freedom Movement or showing of respect to assassins of the Father of the Nation. *The Prevention of Insult to the Father of the Nation and other Icons of Freedom Movement Bill, 2022.*
- ALSO to introduce the Bill.
16. SHRI TIRUCHI SIVA to move for leave to introduce a Bill to provide that all regional languages shall be used for all official purposes of the Union and for matters connected therewith or incidental thereto. *The Official Languages Bill, 2022.*
- ALSO to introduce the Bill.
17. SHRI DEREK' O BRIEN to move for leave to introduce a Bill to provide for a Digital Literacy Curriculum in all educational institutions to make the youth digitally literate and for matter connected therewith or incidental thereto. *The Right to Digital Literacy Bill 2022.*
- ALSO to introduce the Bill.
18. SHRI DEREK' O BRIEN to move for leave to introduce a Bill further to amend the Indian Penal Code,1860. *The Indian Penal Code (Amendment) Bill 2022.*
- ALSO to introduce the Bill.
19. SHRI DEREK' O BRIEN to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009. *The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.
20. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. *The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.
21. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the the Motor Vehicles Act, 1988. *The Motor Vehicles (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2022 (amendment of article 324).*

22. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule).*

23. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The National Commission for Controlling Medical Inflation Bill, 2022.*

24. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to provide for the establishment of a National Commission for Controlling Medical Inflation in order to monitor, regulate and standardise the rising costs of medicines, medical diagnostic tests and pathological examinations, and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2022 (amendment of articles 124, 127, 128, 222 etc., substitution of articles 124A, 124B, and 124C).*

25. SHRI BIKASH RANJAN BHATTACHARYYA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The National Judicial Commission Bill, 2022*

26. SHRI BIKASH RANJAN BHATTACHARYYA to move for leave to introduce a Bill to regulate the procedure to be followed by the National Judicial Commission for recommending persons for appointment as the Chief Justice of India and other Judges of the Supreme Court and Chief Justices and other Judges of High Courts and for their transfers and to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehavior or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceeding for removal of a Judge and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2022 (amendment of article 270, 271, 280 and insertion of article 342B)*

27. SHRI V. VIJAYA SAI REDDY to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The Prevention and Prohibition of Witch-Branding and Hunting and Other Harmful Practices Bill, 2022.*

28. SHRI SUJEET KUMAR to move for leave to introduce a Bill to provide for effective measures to prevent, prohibit and protect persons especially women from witch-branding and hunting, to eliminate their torture, oppression, humiliation, killing, sexual assault, stigmatization, discrimination, ostracization by providing punishment for such offences; relief and rehabilitation of victims of such offences and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

29. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973. *The Code of Criminal Procedure (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.
30. SHRI SUJEET KUMAR to move for leave to introduce a Bill to provide a framework for achieving net zero emissions by the year 2070 as per India's nationally determined contributions under the United Nations Framework Convention on Climate Change and to provide relief for vulnerable persons and communities from drastic climate events in the form of maintaining a vulnerable population registry at the State and the district levels and for matters connected therewith or incidental thereto. *The Net Zero Emissions Bill, 2022.*
- ALSO to introduce the Bill.
31. SHRI JAYANT CHAUDHARY to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (amendment of articles 84 and 173).*
- ALSO to introduce the Bill.
32. SHRIMATI SHANTA CHHETRI to move for leave to introduce a Bill to provide for the erection and management of a temple of all religions under one roof to perpetuate the ideals of the Constitution of India which establishes India as a secular State and for the purpose of creating awareness, tolerance towards, and honour, respect, preservation, growth and spread of spiritual knowledge of all religions and for matters connected therewith or incidental thereto. *The Sarva Dharma Temple Bill, 2022.*
- ALSO to introduce the Bill.
33. SHRIMATI SHANTA CHHETRI to move for leave to introduce a Bill to provide for social security to orphan children, to ensure proper upbringing of the orphan child, to ensure a bright future for the child and for matters connected therewith or incidental thereto. *The Maa Mamata (Orphan's Welfare) Scheme Bill, 2022.*
- ALSO to introduce the Bill.
34. SHRIMATI SHANTA CHHETRI to move for leave to introduce a Bill to provide for the welfare of traditional sculptors, artists and artisans of Darjeeling Hills area belonging to the Gorkha community and for matters connected therewith or incidental thereto. *The Gorkha Sculptors, Artists and Artisans of Darjeeling Hills Welfare Bill, 2022.*
- ALSO to introduce the Bill.
35. SHRI BINOY VISWAM to move for leave to introduce a Bill to prevent superstitious practices and bring social awakening and awareness in society against such evil practices and create a healthy and safe social environment with mutual trust and understanding among the people and for matters connected therewith or incidental thereto. *The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022.*
- ALSO to introduce the Bill.

*The Guaranteed Delivery of Public Services and Accountability Bill, 2022.*

36. DR. FAUZIA KHAN to move for leave to introduce a Bill to guarantee the delivery of services within specified time limits to all citizens, the publication of the citizens' charter and other disclosures by all public authorities, the establishment of digital portals and facilitation centres for service delivery, and the processing and monitoring of grievances related thereto; to provide for the establishment of Grievance Redressal Authority to ensure accountability and prompt remedy for denial of services and the establishment of a National Grievance Redressal Commission to hear appeals and prescribe social audit standards for all public authorities and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2022 (amendment of Eighth Schedule)*

37. SHRI RAJEEV SHUKLA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*Bills for consideration and passing*

*The Right to Health Bill, 2021.*

38. Further consideration of the following motion moved by Prof. Manoj Kumar Jha on 22<sup>nd</sup> July, 2022 and 5<sup>th</sup> August, 2022:-

“That the Bill to provide for health as a fundamental right to all citizens and to ensure equitable access and maintenance of a standard of physical and mental health conducive to living a life in dignity and for matters connected therewith or incidental thereto, be taken into consideration.”

PROF. MANOJ KUMAR JHA to move that the Bill be passed.

*The Constitution (Amendment) Bill, 2022 (amendment of article 153 and substitution of articles 155 and 156).*

39. DR. V. SIVADASAN to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

*\*The Bhagat Singh National Urban Employment Guarantee Bill, 2022.*

40. SHRI BINOY VISWAM to move for leave to introduce a Bill to provide for the enhancement of livelihood security of the households in urban areas of the country by formulation of the Bhagat Singh National Urban Employment Guarantee Scheme aimed at providing at least two hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled, semi-skilled and skilled work and for matters connected therewith or incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

*The Constitution (Amendment) Bill, 2019. (amendment of articles 217 and 224).*

41. SHRI P. WILSON to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

---

\*Subject to receiving of the President's recommendation under article 117(3) of the Constitution by 11.00 A.M. on Friday, the 9<sup>th</sup> December, 2022.

42. SHRI K.T.S. TULSI to move that the Bill to protect the human rights of persons affected by leprosy, to eliminate discrimination against them and their families, to promote their social welfare, to take steps for the prevention and control of leprosy and for matters connected therewith or incidental thereto, be taken into consideration.

*The Rights of Persons Affected by Leprosy and Members of their Family (Protection against Discrimination and Guarantee of Social Welfare) Bill, 2021.*

ALSO to move that the Bill be passed.

43. SHRIMATI VANDANA CHAVAN to move that the Bill to identify and support the children with learning disabilities in education and for matters connected therewith or incidental thereto, be taken into consideration.

*The Children with Specific Learning Disabilities (Identification and Support in Education) Bill, 2018.*

ALSO to move that the Bill be passed.

NEW DELHI;  
December 6, 2022

P.C. MODY,  
*Secretary-General.*